

12.03.2022

Accused person/ accused persons present.

DTO/Enforcement Inspector/representative of DTO is present on behalf of the complainant.

After conciliation, both the parties agreed to compound the offence/ offences. After hearing both sides, the offence is/offences are compounded as the offence is/offences are compoundable in nature.

Offence is/offences are compounded on payment of fine of –

Rs. 50/- (fifty rupees) under Section 177, MV Act

Rs. 200/- (two hundred rupees) under Section 182, MV Act

Rs. (rupees) under Section, MV Act

Rs. (rupees) under Section, MV Act

Rs. (rupees) under Section, MV Act

Rs. (rupees) under Section, MV Act

Accused is/accused persons are acquitted and set at liberty forthwith.

Case is disposed of accordingly.

Addl. Chief Judicial Magistrate
Lakhimpur, North Lakhimpur

Asstt. Enforcement Inspector
D.T.O. Office, Lakhimpur